

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3473/2017

New Delhi, this the 3rd day of October, 2017

Hon'ble Ms. Praveen Mahajan, Member (A)

Anita
D/o Late Smt. Raj Rani
Aged 25 years
R/o Qtr No.T-56/A, Railway Colony
Rohtak, Haryana ... Applicant

(By Advocate:Ms. Neelima Rathore for Shri U.Srivastava)

VERSUS

1. Union of India through
The General Manager
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway
Estate Entry Road, New Delhi. ...Respondents

O R D E R (Oral)

Hon'ble Ms. Praveen Mahajan:

Heard Ms. Neelima Rathore, learned proxy counsel for the applicant.

2. She drew the attention of the bench to OM dated 19.07.2017 by which the eligibility of divorced daughters for granting family pension etc. is admissible, as per law. She stated that her representation dated 16.07.2017 (Annexure A-6) as well as reminder dated 17.08.2017 are still pending for want of suitable reply from the respondents.
3. In view of the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case. I direct the respondents to decide the representation of the applicant, as per Rules and guidelines on

the subject within a period of two months from the date of receipt of a copy of this order. No costs.

(Praveen Mahajan)
Member (A)

/uma/